

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan Member**

Petition No.56/2005

In the matter of

Approval of employee cost in respect of Korba Super Thermal Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.158/2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
 2. Maharashtra State Electricity Board, Mumbai
 3. Gujarat Urja Vikas Nigam Ltd., Vadodara
 4. Chhattisgarh State Electricity Board, Raipur
 5. Electricity Department, Govt. of Goa, Panaji, Goa
 6. Electricity Department, Administration of Daman & Diu, Daman
 7. Electricity Department, Administration of Dadra & Nagar Haveli, Silvassa
- **Respondents**

Petition No.57/2005

In the matter of

Approval of employee cost in respect of Ramagundam Super Thermal Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.161/2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
 2. Tamil Nadu Electricity Board, Chennai
 3. Karnataka Power Transmission Corporation Ltd., Bangalore
 4. Kerala State Electricity Board, Thiruvananthapuram
 5. Electricity Department, Govt. of Pondicherry, Pondicherry
 6. Electricity Department, Govt. of Goa, Panaji , Goa
- **Respondents**

Petition No.69/2005

In the matter of

Approval of employee cost in respect of Anta Gas Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.192 /2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Deptt., Govt. of J&K, Srinagar
10. Power Department (Union Territory of Chandigarh), Chandigarh
11. Uttaranchal Power Corporation Ltd., Dehradun **Respondents**

Petition No.78/2005

In the matter of

Approval of employee cost in respect of Auraiya Gas Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.193 /2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Deptt., Govt. of J&K, Srinagar
10. Power Department (Union Territory of Chandigarh), Chandigarh
11. Uttaranchal Power Corporation Ltd., Dehradun **Respondents**

Petition No.77/2005

In the matter of

Approval of employee cost in respect of National Capital Thermal Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.194 /2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Delhi Transco Ltd., New Delhi **Respondents**

Petition No.89/2005

In the matter of

Approval of employee cost in respect of Dadri Gas Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.195 /2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Deptt., Govt. of J&K, Srinagar
10. Power Department (Union Territory of Chandigarh), Chandigarh
11. Uttaranchal Power Corporation Ltd., Dehradun **Respondents**

Petition No.71/2005

In the matter of

Approval of employee cost in respect of Farakka Super Thermal Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.196 /2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. West Bengal State Electricity Board, Kolkata
2. Bihar State Electricity Board, Patna
3. Jharkhand State Electricity Board, Ranchi
4. Grid Corporation of Orissa Ltd., Bhubaneswar
5. Damodar Valley Corporation, Kolkata
6. Power Department, Govt. of Gangtok, Sikkim, Govt. of Gangtok
7. Tamil Nadu Electricity Board, Chennai
8. Union Territory of Pondicherry Electricity Department, Pondicherry
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Power Development Dept, (Govt. of J&K), Srinagar
11. Delhi Transco Ltd., New Delhi
12. Power Department, Union Territory of Chandigarh, Chandigarh
13. Madhya Pradesh State Electricity Board, Jabalpur
14. Maharashtra State Electricity Board, Mumbai
15. Gujarat Urja Vikas Nigam Ltd., Vadodra
16. Electricity Department, Administration of Daman & Diu, Daman
17. Electricity Department, Administration of Dadra & Nagar Haveli, Silvassa**Respondents**

Petition No.114/2005

In the matter of

Approval of employee cost in respect of Jhanor Gandhar Gas Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.206/2005.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
 2. Maharashtra State Electricity Board, Mumbai
 3. Gujarat Urja Vikas Nigam Ltd., Vadodara
 4. Chhattisgarh State Electricity Board, Raipur
 5. Electricity Department, Govt. of Goa, Panaji, Goa
 6. Electricity Department, Administration of Daman & Diu, Daman
 7. Electricity Department, Administration of Dadra & Nagar Haveli, Silvassa
- **Respondents**

Petition No.108/2005

In the matter of

Approval of employee cost in respect of Talcher Thermal Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.33 /2006.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

Grid Corporation of Orissa Ltd, Bhubaneswar **Respondent**

Petition No.136/2005

In the matter of

Approval of employee cost in respect of Kawas Gas Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No.46/2006.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
 2. Maharashtra State Electricity Board, Mumbai
 3. Gujarat Urja Vikas Nigam Ltd., Vadodara
 4. Chhattisgarh State Electricity Board, Raipur
 5. Electricity Department, Govt. of Goa, Panaji, Goa
 6. Electricity Department, Administration of Daman & Diu, Daman
 7. Electricity Department, Administration of Dadra & Nagar Haveli, Silvassa
- **Respondents**

The following were present:

1. Shri S.N. Goel, NTPC
2. Shri I.J. Kapoor, NTPC
3. Shri S.K. Samui, NTPC
4. Shri A.S. Pandey, NTPC
5. Shri Vivake Kumar, DGM, NTPC
6. Shri S.K. Sharma, DGM (C), NTPC
7. Shri D. Kar, NTPC
8. Shri Ajay Dua, NTPC
9. Shri P.B. Venkatesh, NTPC
10. Shri R.B. Sharma, Advocate, BSEB
11. Shri R.K. Arora, SE (Tariff), HPGCL
12. Shri T.P.S. Bawa, OSD(C), PSEB
13. Shri T.K. Shrivastava, UPPCL
14. Shri D. Khandelwal, MPPTCL

**ORDER
(DATE OF HEARING: 14.11.2006)**

These petitions have been heard pursuant to the common order dated 7.9.2006 made by the Appellate Tribunal for Electricity in Appeals No.158/2006 and other related appeals.

2. We have heard Shri S.N. Goel for the petitioner and the representatives of the respondents present at the hearing.

3. Shri Goel stated that the total impact of implementation of the order of the Appellate Tribunal should be within the range of Rs.30 crore to 35 crore. He stated that the petitioner would file the details of calculations, along with auditors' certificates, in support of its revised claim for O&M expenses on account of revision of employee cost w.e.f. 1.1.1997, separately for each generating station. For this purpose, Shri Goel requested for two months time.

4. Let the detailed calculations as aforesaid be filed latest by 15.1.2007 with copy to the respondents who may file their comments on them by 31.1.2007.

5. Subject to above, orders on petitions reserved.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 14th November 2006